

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 1207 of 2020

Rahul Kumar Petitioner

Versus

The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Kumar Nilesh, Advocate

For the Opp. Party : Mr. Shiv Kumar Sharma, A.P.P.

02/25.06.2020 Mr. Kumar Nilesh, learned counsel for the petitioner is granted two weeks' time in order to file supplementary affidavit bringing on record the medical prescription which would indicate that his father is seriously ill and, therefore, the petitioner was engaged for the treatment of his father.

(Rongon Mukhopadhyay, J.)

Umesh/-